

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2157  
TO BE ANSWERED ON 28<sup>TH</sup> JULY, 2017**

**UNNECESSARY STENT IMPLANTS**

**2157. SHRI KUNDARIYA MOHAN BHAI KALYANJI BHAI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note of the concerns raised by prominent cardiologists about the rise in number of unnecessary stent implants in the country;
- (b) if so, the details thereof and the response of the Government thereto;
- (c) whether the Government proposes to introduce an audit of the cath labs to check such cases;
- (d) if so, the details thereof; and
- (e) the steps being taken to regulate the functioning of cath labs and hospitals to check irregularities?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SMT. ANUPRIYA PATEL)**

- (a) &(b): The Government is aware of the media reports about stent implants in the country. The Government, had, with a view to reduce the burden on patients included cardiac stents in the National List of essential medicines. The prices of cardiac stents have since been capped.
- (c): Since health is a State subject, no such proposal is presently under consideration of the Central Government.
- (d): Does not arise.
- (e): The responsibility for regulating functioning of cath labs and hospitals falls within the domain of the State Governments. However, the Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of Clinical Establishments with a view to prescribe the Minimum Standards of facilities and services provided by them. The Act is applicable in ten States and all Union Territories except Delhi. The enforcement of this Act is also within the purview of the State/UT Governments.

.....